

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/ 97 /A

From :- Smti Kanchan Newar  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ The District & Sessions Judge,  
Kamrup (M), Guwahati

Dated Guwahati, the 9<sup>th</sup> January, 2019.


Sub:- **Permission to avail LTC.**


Ref:- Your Memo No. DJK/Acctt/50/E, dated 03.01.2019

Sir,

With reference to the above, I am directed to inform you that Shri Akhtabul Ala, Addl. Chief Judicial Magistrate, Kamrup (M), Guwahati, has been granted permission to avail LTC for the block period of 2018-2021, w.e.f. 10.01.2019 to 16.01.2019, subject to granting of leave for the court working days during the LTC period, to visit Chennai along with his wife and daughter, by the shortest possible route, as per existing Rules.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2019/ 98-150 /A, dated- 9/1/19 

- Copy to:-
1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
  - ✓ 2. Shri Akhtabul Ala, Addl. Chief Judicial Magistrate, Kamrup (M), Guwahati for information.
  3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.

  
**JT. REGISTRAR (VIGILANCE)**

